

The High Court Of Madhya Pradesh**MCRC-40904-2020***(MAAN SINGH Vs THE STATE OF M.P.)***Jabalpur, Dated : 25-11-2020****Heard through Video Conferencing.**

Shri Surendra Patel, Advocate for the applicant.

Shri S.D. Mishra, P.L. for the respondent/State.

Learned counsel for the applicant prays for permission to withdraw this M.Cr.C.

Prayer is allowed.

Accordingly, M.Cr.C. is dismissed as withdrawn.

It also appears from the record that applicant is in custody since 26/3/2019 and trial is still pending, so it is expected from the trial Court to dispose of the case as early as possible preferably within three months from the date of receipt of the copy of this order.

A copy of this order be sent to the concerned trial Court for compliance.

(RAJEEV KUMAR DUBEY)
JUDGE

m/-